

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 356 of 2010

This the 17th day of March, 2011

**Hon'ble Mr. Justice Alok K Singh, Member-J
Hon'ble Mr. S.P. Singh, Member-A**

Haridwar, Aged about 52 years, S/o late Sri Ganesh Prasad, R/o L-27-H, Outhouse, Fateh Ali Colony, Charbagh, Lucknow.

.....Applicant

By Advocate : Sri Praveen Kumar

Versus.

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Chief Works Manager, Carriage & Wagon Workshop, Alambagh, Lucknow.
3. The Sr. Section Engineer (Works), Locoshop, Northern Railway, Charbagh, Lucknow.

.....Respondents.

By Advocate : Sri S. Verma

O R D E R (Oral)

Heard the learned counsel for the parties and perused the pleadings on record.

2. This O.A. has been filed for following relief(s):
 - (1) *to grant financial upgradation/promotion in terms of Assured Career Progression Scheme read with MACP from the date when the applicant completed 10 years and thereafter 20 years services with all consequential benefits.*
 - (2) *to release arrears of pay etc. keeping in view of grant of financial upgradation in terms of ACP Scheme from the*

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date of grant of the said benefits and to pay salary accordingly thereafter.

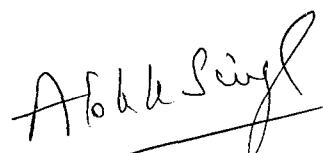
- (3) *to pay interest on aforesaid arrears @ 12% p.a. till the actual date of payment.*
- (4) *Any other relief, which this Hon'ble Tribunal may deem fit just and proper under the circumstances of the case, may also be passed.*
- (5) *cost of the present case."*

3. As far as relief at Sl. No.1 is concerned, it has been dealt with by the respondents by means of order dated 7.3.2011 (Annexure-2 of Counter Affidavit), which stands uncontested because no Rejoinder Affidavit has been filed.

3. Learned counsel for the applicant, however, submits that some directions may be accorded for the relief at sl. No.2 pertaining to release of arrears of pay. From the other side, it is pointed out that it is mentioned in the sanctioned order dated 7.3.2011 itself that the consequential payment shall be made. However, prior to that the applicant is required to give his relevant option regarding his date of next annual increment. We find substance in the submissions made on behalf of the respondents.

4. In view of the above, this O.A. stands finally disposed of. It is, however, observed that the respondents shall ensure expeditious follow-up of their own letter dated 7.3.2011. No order as to costs.


(S.P. Singh)
Member-A


(Justice Alok K. Singh)
Member-J